

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4905

ANSWERED ON:23.04.2015

HIGH COURT FOR ANDHRA PRADESH

Boianapalli Shri Vinod Kumar;Kothapalli Smt. Geetha;Rao (Avnithi) Shri Muthamsetti Srinivasa;Reddy Shri A.P. Jithender

**Will the Minister of LAW AND JUSTICE be pleased to state:**

(a) the present status of progress made in establishment of new High Court for Andhra Pradesh as provided in the Andhra Pradesh Reorganisation Act, 2014;

(b) whether the Government has come across any agitation by Advocates demanding for separate High Courts for Andhra Pradesh and Telangana;

(c) if so, the details thereof and the reaction of the Government thereto; and

(d) the time by which the new High Court is likely to become functional?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) to (d) : The Andhra Pradesh Reorganisation Act, 2014 provides that a new High Court be constituted for the State of Andhra Pradesh, and the existing High Court will become the High Court for the State of Telangana. Until such time, the High Court of Judicature at Hyderabad will serve as common High Court for the States of Telangana and Andhra Pradesh.

The Government is aware of the demands from various quarters for early establishment of separate High Courts for both the States. It is the responsibility of the State Government of Andhra Pradesh to finalise the location of the new High Court, create all required infrastructures for the same in consultation with the High Court of Judicature at Hyderabad. Once the State Governments and High Court take decision on all relevant aspects and necessary infrastructure is made available, the Central Government will take immediate steps to issue necessary notification under the relevant provisions of the law. The Government had already addressed the Chief Justice of the High Court and the Government of Andhra Pradesh in the matter. There is also a PIL on the subject in the High Court of Hyderabad.